

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/MP/2023

Subject : Petition under Section 79(1)(b) read with Section 79(1)(t) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.7.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited.

Petitioner : Wind Five Renergy Limited (WFRL)

Respondents : PTC India Limited (PTCIL) and 3 Ors.

Petition No. 215/MP/2023

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.07.2017 and Amendments thereof-entered between the Petitioner and the Respondent No.1 and the back-to-back Power Sale Agreement dated 27.06.2017 entered between the Petitioner and Respondent No.3 and 4 and the alleged termination of PPA by Respondent No.1.

Petitioner : PTC India Limited (PTCIL)

Respondents : Wind Five Renergy Limited (WFRL) and 3 Ors.

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, WFRL
Shri Aman Sheikh, Advocate, WFRL
Ms. Archita Kashyap, Advocate, WFRL
Ms. Tanya Bajaj, Advocate, WFRL
Ms. Anushree Bardhan, Advocate, SECI
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

Since the Coram, which partly heard these matters, was not available today, these matters were adjourned. The interim direction issued *vide* Record of Proceedings dated 22.9.2023 in Petition No. 215/MP/2023 will continue till the next date of hearing.

2. The Petitions will be listed for hearing on **12.5.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

